

**O.A./051/01101/2019**

16/04/2021

Present:

Shri H.K. Mehta, ld. counsel for applicant.  
Shri Rajendra Krishna, ld. Sr.S.C. for respondents.

On 12.04.2021, it was informed by respondents that grievance of the applicant has since been redressed and taking note of his said submission a comprehensive order was passed. For sake of brevity, the order dated 12.04.2021 is reproduced herein below:-

*“12.04.2021... WS has not been filed. However, learned counsel for respondents submits that grievance of the applicant has since been redressed and an order to that effect has already been passed by respondents. He informed that he already has supplied the copy of Order to the applicant and would place the copy of Order on record also and that, if needed may file the WS before next date.*

*Learned counsel for applicant submits that he has received the copy of Order passed by the respondents but he wants to consult the applicant to ascertain whether the Order passed would redress his grievance. He requests for adjournment. On his request, case is adjourned to 16.04.2021.”*

Today, learned counsel for applicant submits that, barring nomenclature of the post the order passed by the respondents is perfectly right. That respondent has not correctly mention the name of the post. He submits that at this stage, applicant would not opt to press this O.A. but wants to withdraw this O.A. with liberty to give representation to the respondents to rectify the mistake about the nomenclature of the post and to file fresh O.A. if is needed upon outcome of his representation. He requests to dispose of this O.A.

Learned counsel for respondents urged that apparently no mistake about the nomenclature of the post appears to be there in the Order passed, however, if applicant wants to prefer representation, respondents would do the needful. He also urged to dispose of the O.A.

Taking note of submission made at Bar, the O.A. is disposed of as withdrawn with liberty to the applicant to give representation before the respondents for rectification of nomenclature of the post, if in fact he bonafidely feels that there is such mistake.

Pending M.A., if any also stands disposed of accordingly.

[Sunil Kr. Sinha]  
Member (A)

[M.C. Verma]  
Member (J)

*sk*s/-